

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 27 of 2014

Dated : 27th February, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

Indraprastha Power Generation Ltd.Appellant(s)

Versus

Delhi Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant (s) : Mr. Anand K. Ganesan
Ms. Swapna Seshdari
Counsel for the Respondent(s) : Mr. Manu Seshadri for R.1
Mr. Amit Kapur
Mr. Vishal Anand
Mr. Rahul for R.2 & R.3

Appeal No. 28 of 2014

Pragati Power Corporation Ltd.Appellant(s)

Versus

Delhi Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant (s) : Mr. Anand K. Ganesan
Ms. Swapna Seshdari
Counsel for the Respondent(s) : Mr. Manu Seshadri for R.1
Mr. Amit Kapur
Mr. Vishal Anand
Mr. Rahul for R.2 & R.3

Appeal No. 32 of 2014

Delhi Transco Ltd.

Versus

... Appellant(s)

D.E.R.C. & Ors.	Respondent(s)
Counsel for the Appellant (s)	:	Mr. Anand K. Ganesan Ms. Swapna Seshdari
Counsel for the Respondent(s)	:	Mr. Manu Seshadri for R.1 Mr. Amit Kapur Mr. Vishal Anand Mr. Rahul for R.2 & R.3

ORDER

The learned counsel for the Respondent seeks some time to file the reply. Accordingly, he is directed to file the same on or before 21.03.2014 after serving copy on the other side.

Post the matter for hearing on **24.03.2014.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/ak